BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 11/2024
IN
ORIGINAL APPLICATION NO. 94/20222
AND
EXECUTION APPLICATION NO. 12/2024
IN
ORIGINAL APPLICATION NO. 41/2020

IN THE MATTER OF:-

Pushpendra Kumar ....Applicant

Versus

Nagar Panchayat Kadaura & Ors. ....Respondents

INDEX

S. NO.	PARTICULAR	PAGE NO.
1.	COMPLAINCE AFFIDAVIT ON BEHALF OF THE RESPODNENT IN COMPLAINCE OF ORDER DATED 11.10.2022.	1 – 12
2.	**ANNEXURE-A/1** A copy of the letter dated 02.12.2022.	13 – 14
3.	**ANNEXURE-A/2** A copy of the tender notices dated 09.09.2022, 24.09.2022.	15 – 16
4.	**ANNEXURE-A/3** A copy of the letter dated 13.01.2023.	17 – 20
5.	**ANNEXURE-A/4** A copy of the letter dated 16.01.2023 sent by the state mission directorate.	21
6.	**ANNEXURE-A/5** A copy of the online portal.	22 – 24

7.	**ANNEXURE-A/6** A copy of the tender Notification dated 05.04.2023.	25
8.	**ANNEXURE-A/7** A copy of the tender dated 22.08.2023.	26
9.	**ANNEXURE-A/8** A copy of the status report along with photographs of the pond.	27 - 31
10.	Vakalatnama	32
11.	Service Proof.	33

FILED BY

Mr. Shwetank Sailakwal
Mr. Narendra Shrivastava
Advocate for the Respondent No. 4
B-3, 3rd floor, Opp. Kashmiri Park,
Jangpura Extension, New Delhi:- 110014
Mobile:- 9990803222
Email:- shwetanksailakwal@gmail.com

New Delhi
Date:- 13/05/2024

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 11/2024
IN
ORIGINAL APPLICATION NO. 94/2022
AND
EXECUTION APPLICATION NO. 12/2024
IN
ORIGINAL APPLICATION NO. 41/2020

IN THE MATTER OF:-

Pushpendra Kumar ....Applicant

Versus

Nagar Panchayat Kadaura& Ors. ....Respondents

COMPLAINCE AFFIDAVIT ON BEHALF OF THE RESPODNENTIN COMPLAINCE OF ORDER DATED 11.10.2022.

I, Hemant PatelS/o Sh. Cheddi Lal Patelabout 32 years old, currently in SDM office as Sub Divisional Magistrate Kalpi, Jalaun, do hereby solemnly affirm and declare as under: -

1. That I am the Sub Divisional Magistrate/Executive Officer of the Kadaurai.e., Respondent in the abovementioned Original Application and as such I am well conversant with the facts and circumstances of the present case, based on the information and knowledge as derived from the records maintained in the ordinary course of its business.

2. That this Hon'ble Tribunal was pleased to issue directions vide order dated 11.10.2022 whereby the following direction were issued:

10. We direct that apart from removing encroachments, steps for treating the wastewater and its utilization be taken on the pattern of order passed in M.A. No. 43/2022 above taking the entire Kadaura town into consideration. Adoption of treatment facilities may be designed based on estimated sewage generation which may be about 2.0 MLD. It may have well laid drainage system, with sewage treatment facility meeting feacal sludge management from septic tanks.

11. We also direct that in respect of all the ponds, command/catchment areas be maintained and no disposal of sludge sewage allowed. Whenever required, aquatic weeds be eradicated and desilted de-sludged to maintain depth of ponds. Suitable species of fishes be introduced in the ponds for the control of aquatic weeds, maintaining water quality and ensuring livelihoods to the local people. Various

NOTARY GOVT SINGH ADVOCATE KALPI JALAUN R.No. 19/14/1999 10/5/24

schemes of State and Central Government for the fisheries development and alsoManrega etc. be explored for funding, apart from community involvement in appropriate ways.

12. The State PCB may also monitor compliance and if necessary, take coercive measures for any continuing violation."

3. That the Applicant herein had filed the execution petition alleging that the directions passed by this Hon'ble Tribunal have not been complied and that the ponds have been encroached by nearby occupants in the form of houses and buildings in the catchment area and that there is dumping and burning of solid waste and garbage and discharge of sewage affecting water quality of these ponds and also resulting in reduction of pond area.

4. That this Hon'ble Tribunal vide order dated 20.05.2024 was pleased to issue notice to the answering respondents whereby directing the answering respondents to file their compliance report.

5. That in compliance of the directions and orders passed by this Hon'ble Tribunal the Respondents are bringing on record the steps taken till date which are necessary for final adjudication of the present case.

DETAILED ACTION REPORT OF RESPONDENTS

A. That this Hon'ble Tribunal in OA 41/2020 was pleased to pass an order dated 13.01.2021 in which directions were given for the restoration of a water body called the Sadar Bazar (Pond) of Kadaura Town.

B. That it is respectfully submitted that in lieu of the restoration and rejuvenation of the Sadar Bazar Pond, the executive officer prepared an action plan, which was then implemented for the development of the said pond.

1. Firstly, before passing of the order the Sadar bazar pond was open and there was no boundary wall and in compliance of the order the executive officer, Kadaura invested the funds for the removal of encroachment near the said pond. After which boundary walls were created around the pond.

2. Secondly, the wastewater which was draining into the said pond from the households built near the said pond has now been stopped as new sewage and drainage systems has been built by the executive officer, Kadaura.

3. Thirdly, the executive officer has brought in small boats inside the pond for cleaning and maintaining the Sadar pond.

4. Fourthly, the executive officer had renovated the small parks which were in barren condition near the Sadar ponds.

5. Lastly, the executive officer also built a pathway for the easy accessibility to the people for visiting the Sadar Bazar pond.

It is respectfully submitted that the aforementioned work has been completed by the executive officer, Kadaura in compliance of the order passed by this Hon'ble Court.

C. That a letter dated 02 .12.2022 was received bythe Municipal Commissioner and the Municipal Department which was

sent by the State Mission Director and Amrit Mission Directorate, UP, wherein it was stated that under the project name AMRIT 2.0, 126 urban bodies are sent under the special tranche of SWAP for rejuvenation of water bodies. In the letter it was also stated that proposal for 196 water body rejuvenation has been approved in the meeting dated 27.10.2022. That the letter also reiterates the following directions to be kept in mind while preparing the DPR of the project related to rejuvenation of water bodies which are as follows:-

1. The main objective of water bodies rejuvenation is to renovate the lakes as well increase the capacity of the ponds and lakes to hold the rain water.
2. Proper cleaning of grass growing in water bodies, water hyacinth and silt deposited in the foothill.
3. In the selected water body (ponds/lakes) if any dirty water from nearby household is drained into these water bodies, then the work of interception & diversion of drains should be included in the DPR so

NOTARY S SINGH ADVOCATE KALPI (JALAUN) R.No 19/14/1999 10/5/23 GOVT OF U.P.

that household water does not enter into these water bodies.

4. Improvement of Embarkment & Ghats.

5. Plantation of trees near the water bodies if the space is available then the park is to be built.

6. Before preparing the DPR, proper measurement of length, width and depth at different spot of the selected water body should be done and its details to be mentioned in the DPR.

A copy of the letter dated 02.12.2022 is annexed herein and marked as **ANNEXURE A/1.**

D. That in lieu of the aforesaid letter andafter receiving the funds from the finance commission, the answering Respondents herein issued several tender notices dated 09.09.2022, 24.09.2022inviting contractors/firms for rejuvenation of the ponds which are situated in the district. A copy of the tender notices dated 09.09.2022, 24.09.2022are annexed herein and marked as **ANNEXURE A/2.**

NOTARY S SINGH ADVOCATE KALPI JALAUN R.No 19/14/1999 10/5/23 GOVT OF U.P.

E. That after the tenders were invited, the State Mission Directorate (AMRIT) sent a letter dated 13.01.2023 wherein it was stated that under the AMRIT 2.0 scheme, all 194 projects for construction of water body rejuvenation Amrit Sarovar have been approved by the Apex Committee, Housing and Urban Development Bureau, Government of India. That out of 32 Amrit Sarovar, 08 proposed Amrit Sarovar are in various municipal corporations and according to the rules of water body rejuvenation under the scheme AMRIT 2.0 projects were to be completed by the Municipal corporation, Municipal Council and Nagar Panchayat. A copy of the letter dated 13.01.2023 is annexed herein and marked as **ANNEXURE A/3.**

F. That the State Mission Directorate sent a letter dated 16.01.2023 wherein it was stated that under AMRIT 2.0, 24 approved sarovars of 5 acres or more located in Municipal Councils and Nagar Panchayat C& D. That Uttar Pradesh Jal Nigam (Urban) has been allotted constructions of 19 Amrit Sarovar and Uttar Pradesh Corporation limited for the

NOTARY S SINGH ADVOCATE KALPI JALAUN R.No 19/14/1999 10/5/23 GOVT OF UP

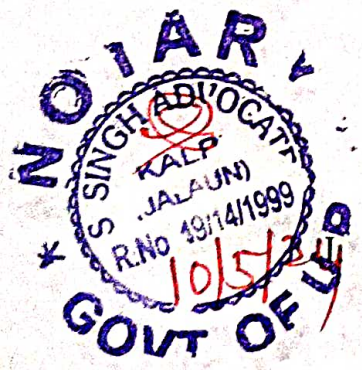
construction and development of 5 Amrit Sarovar (Water Bodies Rejuvenations). It was further directed that the execution body had to ensure that DPR of the proposed project is made by the execution body and is sent to the State Mission Directorate (AMRIT) and government has issued the guidelines vide letter dated 02.12.2022 for preparation of the DPR.A copy of the letter dated 16.01.2023 sent by the state mission directorate is annexed herein and marked as **ANNEXURE A/4.**

G. That the answering respondents in compliance of the direction issued by this Hon'ble Tribunal has given its compliance status, wherein it was stated that the executive officer Sh. Pawan Kishore Maurya has prepared an action plan for the conservation of seven other ponds apart from Sadar Pond i.e., Marking the land area, in lieu of the action plan, tenders were invited and after the tenders were accepted the work of rejuvenation was started. That the answering Respondents submits that out of four ponds i.e., 292/2, 60 and 61 have been protected under PP act due to the

NOTARY S SINGH ADVOCATE KALPI JALAUN R.No 19/14/1999 10/5/24 GOVT OF U.P.

encroachment. Further the execution officer had published the information on the online portal for the revival work of Sadar Talab under the water conservation scheme of Government of India which is AMRIT 2.0. A copy of the online portal is annexed herein and marked as **ANNEXURE A/5.**

H. That out of the seven ponds for which action plan for demarcation/boundary wall work was made by the Nagar Panchayat, tenders for excavation work of six ponds i.e., 22(58/2) 292/2, 60, 659, 657, 430/494 were invited on 05.04.2023, out of which the digging work of four ponds has been completed, the work is not being done due to the case filed for the rest three ponds in which decision is pending. A copy of the tender Notification dated 05.04.2023 is annexed herein and marked as **ANNEXURE A/6.**



That working on the action plan for the rejuvenation/revival of the remaining three ponds i.e., 266 Janganha, 311 Kabristan and 946 Bahri pond, work is being done by inviting the tenders on 22.08.2023 out of which the work of

the two ponds 266 Janganha and 311 Kabristan has been completed. A copy of the tender dated 22.08.2023 is annexed herein and marked as **ANNEXURE A/7.**

J. That the complete status of all the ponds which are in the jurisdiction of the answering respondent, a status report has been prepared by the answering along with the pictures, which reveals development done by the answering respondent in lieu of the directions given by this Hon'ble Court. A copy of the status report along with photographs of the pond is hereby annexed and marked as **ANNEXURE A/8.**

K. That it is respectfully submitted that now the Sadar Bazar Pond has been brought in under the government scheme of AMRIT 2.0 and the government is taking care of the said pond.

That in view of the facts and circumstances hereinabove, it is respectfully submitted that the respondents are meticulously complying with the recommendations and direction passed by the Hon'ble tribunal.

NOTARY S SINGH ADVOCATE KALPI JALAUN R.No 19/14/1999 10/5/24 GOVT OF U.P.

DEPONENT

उपजिलाधिकारी/अधिशासी अधिकारी
नगर पंचायत कदौरा जालौन

VERIFICATION

Verified at _____ on _____ day of _____, 2024 that I, the above named deponent to hereby verify that the contents of the above stated paras are true to my knowledge and belief and no part of it is false and nothing material has been concealed there from.

DEPONENT

उपजिलाधिकारी/अधिशासी अधिकारी
नगर पंचायत कदौरा जालौन

NOTARY * GOVT OF U.P. * S. SINGH ADVOCATE KALPI (JALAUN) R.No 19/14/1999 10/5/24

Identified Smt./ Sh. Hemant Patel
S/o Shri Late Lildadhar / Adhishasi Adhikari
Tehseel..... Ps..... Dist.....
by Sri..... to whom
the Contents of this affidavit have been
read out & explained and who is
identified by Sri..... .....
who is personally known to me Re
No of Rs

Nagar Panchayat Kadaura
Dist - Jalaun (UP)
10/5/24

13

अतिमहत्वपूर्ण / Water Bodies Rejuvenation

Annexure - A/1

प्रेषक,

राज्य मिशन निदेशक (अमृत)
अमृत मिशन निदेशालय, उ0प्र0
नगरीय प्रशिक्षण एवं शोध केन्द्र व स्थानीय निकाय निदेशालय,
गोमती नगर विस्तार, सेक्टर–7, लखनऊ।

सेवा में,

1. नगर आयुक्त, नगर निगम, उ0प्र0 (संलग्न सूची के अनुसार)।
2. अधिशासी अधिकारी, नगर पालिका परिषद, उ0प्र0 (संलग्न सूची के अनुसार)।
3. अधिशासी अधिकारी, नगर पंचायत, उ0प्र0(संलग्न सूची के अनुसार)।

पत्रांक–एसएमएमयू/ 9218 / 1045 /2022 लखनऊः दिनांक 02 दिसम्बर, 2022

विषयः–AMRUT 2.0 के अन्तर्गत Water Body Rejuvenation हेतु नगरीय निकाय सीमान्तर्गत भारत सरकार के द्वारा स्वीकृत Water Bodies की DPR तैयार कराये जाने हेतु सामान्य दिशा–निर्देश।

महोदय,

कृपया उपर्युक्त विषयक आवासन एवं शहरी कार्य मंत्रालय (MoHUA), भारत सरकार के पत्र संख्या–K-16015/1/2022-AMRUT-IB दिनांक 02.11.2022 के क्रम में अवगत कराना है कि AMRUT 2.0 के अन्तर्गत नगरीय निकाय सीमान्तर्गत न्यूनतम् 01 एकड़ क्षेत्रफल वाले Water Bodies के Rejuvenation हेतु special tranche of SWAP के अन्तर्गत प्रेषित 126 नगरीय निकायों के 194 Water Body Rejuvenation के प्रस्ताव को AMRUT 2.0 के अन्तर्गत Secretary, MoHUA की अध्यक्षता में गठित 5th Apex Committee की बैठक दिनांक 27.10.2022 के द्वारा स्वीकृति प्रदान कर दी गई है, जिसकी सूची संलग्न करके प्रेषित की जा रही है।

Water Bodies Rejuvenation से सम्बन्धित परियोजनाओं का DPR तैयार करते समय निम्नलिखित बिन्दुओं को ध्यान में रखा जाना आवश्यक है :–

1. Water Bodies Rejuvenation का मुख्य उद्देश्य सरोवरों के जीर्णोद्धार के साथ–साथ उनमें Rain water holding capcity में पर्याप्त वृद्धि करना है, ताकि जहाँ एक ओर उसमे लम्बे समय तक वर्षा जल संचयन के माध्यम से भू–जल स्तर में सुधार होगा, वहीं दूसरी ओर वर्षा ऋतु में आस–पास के क्षेत्रों में जल भराव की समस्या से राहत मिलेगी। अतः Water Bodies Rejuvenation के अन्तर्गत चयनित तालाबों/सरोवरों/झीलों की समुचित सफाई, Desilting, Deepening/Dredging का कार्य प्रमुखता से कराना होगा।
2. Water Bodies में उगे घास, जलकुम्भी तथा तलहटी में जमी गाद की समुचित सफाई अनिवार्य रूप से कराया जाये।
3. चयनित Water Body (तालाबों/सरोवरों/झीलों) में आस–पास के घरों से यदि कोई गन्दा पानी नाली के द्वारा Water Body में मिल रहा हो तो Interception & Diversion of Drains के कार्य को डी0पी0आर0 में सम्मिलित किया जाये ताकि घरों/मुहल्लों का गन्दा पानी Water Body में न जाये।
4. आवश्यकतानुसार तटबन्धों एवं घाटों का सुधार कार्य (Improvement of Embankment & Ghats) DPR में लिया जा सकता है।
5. चयनित Water Bodies के चारो ओर छायादार वृक्ष लगाये जा सकते हैं साथ ही साथ आस–पास यदि Open Space उपलब्ध हो तो उसे पार्क के रूप में विकसित कराया जा सकता है।
6. DPR तैयार करने से पूर्व चयनित Water Body की लम्बाई, चौड़ाई एवं विभिन्न spots पर गहराई का समुचित measurement करके उसका विवरण DPR में अंकित किया जाना चाहिए।

क्रमशः.....

7. अमृत 2.0 के अन्तर्गत ली जाने वाली परियोजनाओं की Funding pattern/ breakup निम्नवत् होगा :–
   - 10 लाख से अधिक जनसंख्या (Million Plus) वाले नगरीय निकायों में केन्द्रांश–25 प्रतिशत, राज्यांश– 45 प्रतिशत तथा निकाय अंश – 30 प्रतिशत।
   - 1 लाख से 10 लाख तक जनसंख्या वाले नगरीय निकायों में केन्द्रांश–33.33 प्रतिशत, राज्यांश–46.67 प्रतिशत तथा निकाय अंश – 20 प्रतिशत।
   - 1 लाख से कम जनसंख्या वाले नगरीय निकायों में केन्द्रांश–50 प्रतिशत, राज्यांश–30 प्रतिशत तथा निकाय अंश – 20 प्रतिशत।
8. Water Bodies Rejuvenation की परियोजनाओं में निकायांश (ULB Share) की धनराशि को 15वें वित्त आयोग से प्राप्त होने वाली धनराशि के साथ convergence/dovetail की जा सकती है।
9. सृजित होने वाली परियोजनाओं/परिसम्पत्तियों के न्यूनतम 05 वर्ष तक के Operation & Maintenance (O&M) पर होने वाले व्यय को परियोजना लागत के साथ पृथक रूप से लिया जाना होगा। Operation & Maintenance (O&M) पर होने वाला समस्त व्यय नगरीय निकायों के द्वारा वहन किया जायेगा।
10. O&M पर होने वाला व्यय यथार्थपरक (realistic) होना चाहिए।
11. DPR में प्रश्नगत Water Body का High Resolution के साथ geo-tagged न्यूनतम 04 Coloured Photographs (From Different angle) लगाया जाय।
12. DPR में प्रश्नगत Water Body के निम्नलिखित विभिन्न parameters का Existing value तथा Target value का अंकन किया जाना आवश्यक होगा। इस हेतु Water body में Water Quality के निम्नलिखित paramenters की testing NABL acredited lab से कराना होगा :–

Key Parameters of Water Body

Water Body Parameter	Existing Value	Target Value
• Volume (Cubic Meter)		
• Biological oxygen demand (mg/L)		
• Chemical oxygen demand (mg/L)		
• Dissolved oxygen (mg/L)		
• Total dissolved solids (mg/L)		
• Turbidity (NTU)		

- Estimated project cost excludes the cost of land acquisition, if any, for the project
- Estimated project cost includes the cost of 5 years of Operations & Maintenance (O&M) of project infrastructure
- Estimated project cost includes the cost of last mile connectivity, if any, for the project

संलग्नक :– उपरोक्तानुसार।

भवदीय,

07/12/2022

(पी0 के0 श्रीवास्तव)
अपर मिशन निदेशक (अमृत)

प्रतिलिपि–निम्नलिखित को सूचनार्थ प्रेषित।

1. प्रमुख सचिव, उत्तर प्रदेश शासन, नगर विकास अनुभाग–5, लखनऊ।
2. सचिव, उत्तर प्रदेश शासन, नगर विकास अनुभाग–5, लखनऊ।
3. निदेशक, स्थानीय निकाय निदेशालय, उत्तर प्रदेश, लखनऊ।

07/12/2022

(पी0 के0 श्रीवास्तव)
अपर मिशन निदेशक (अमृत)

True copy

Annexure-A/2

कार्यालय :– अधिशासी अधिकारी नगर पंचायत कदौरा (जालौन)

पत्रांक :–2666/न0प0कदौरा /15 वें/रा0वि0नि0सू0/2022–23 दिनांक : 09 सितम्बर, 2022

अल्पकलीन निविदा सूचना

15

समस्त सरकारी विभागों में पंजीकृत फर्म/ठेकेदारों को सूचित किया जाता है कि नगर पंचायत कदौरा (जालौन) द्वारा 15 वें वित्त आयोग वर्ष 2022–23 में प्राप्त वर्ष 2021–2022 की टाइड ग्रान्ट की द्वितीय किस्त एवं राज्य वित्त आयोग से प्राप्त धनराशि से निम्न निर्माण कार्य कराना चाहती है, जिस हेतु निविदायें दिनांक 30.09.2022 को समय 01:00 बजे आमंत्रित की जाती है, जो अपर जिलाधिकारी महोदय के कार्यालय में रखी सील बन्द पेटिका में तद् दिनांक को 01:00 बजे तक डाली जायेगी, जिन्हे उसी दिन समय 03:00 बजे अपरान्ह को खोला जायेगा। निविदा विक्रय दिनांक 27.09.2022 तक नगर पंचायत कार्यालय में कार्यालय समय तक किया जायेगा तथा दिनांक 28.09.2022 को समय 05:00 बजे तक कार्यालय कर्मचारी द्वारा अपर जिलाधिकारी कार्यालय (एल0बी0ए0पटल) पर किया जायेगा। विस्तृत शर्ते व नियम कार्यालय दिवस में कार्यालय आकर मालूम की जा सकती है।

क्र0 सं0	कार्य का नाम	अनुमानित लागत लाख रू0 में	जमानत की धनराशि	निविदा प्रपत्र का मूल्य	कार्य पूर्ण करने की निर्धारित तिथि
1	नगर पंचायत कदौरा के एम0आर0एफ0 सेन्टर में पुलिया का निर्माण कार्य।	3.76	7500.00	500.00	03 माह
2	नगर पंचायत कदौरा के एम0आर0एफ0 सेन्टर के ग्राउन्ड में पिलर एवं बीम बाउण्ड्री का कार्य।	8.96	18000.00	1100.00	03 माह
3	सदर तालाब में प्रदूषण नियंत्रण हेतु फ्लोटिंग बेड की स्थापना का कार्य। (रा0वि0)	0.96	2000.00	150.00	03 माह

नोट :– विस्तृत शर्ते व नियम नगर पंचायत कार्यालय में किसी भी कार्य दिवस व समय देखी व पढ़ी जा सकती है।

अधिशाषी अधिकारी
नगर पंचायत कदौरा (जालौन)

अध्यक्ष
नगर पंचायत कदौरा (जालौन)

SANDEEP KOT

...क्षेत्र के विकास को पंख लगेंगे, इसके साथ पिछला ... ...
...के व्यय के साथ बुंदेलखंड की जनता से भविष्य में भी, यह उत्तर प्रदेश की नई तस्वीर देश के सामने प्रस्तुत करती है। 16

कार्यालयः-नगर पंचायत कदौरा (जालौन)

क:-274/न0पं0क0/2022-23 दिनांक :-24 नवम्बर, 2022

अति अल्पकालीन निविदा सूचना

समस्त अर्ह फर्म/ठेकेदार को एतद् द्वारा सूचित किया जाता है कि नगर पंचायत कदौरा जिलां जालौन को 5 वें वित्त आयोग से वर्ष 2022-23 तथा 2021-22 की टाइड/अनटाइड मद में प्राप्त धनराशि से निम्नलिखित सारणी में उल्लिखित कार्य कराना चाहती है। समस्त इच्छुक फर्म/ठेकेदार नगर पंचायत कार्यालय से दिनांक 25.11.2022 से 05.12.2022 समय अपरान्ह 03:00 बजे तक निविदा प्रपत्र क्रय कर सकते है एवं कार्यालय में रखे सीलबन्द निविदा बॉक्स में निविदा प्रपत्र डाल सकते है, जो अधोहस्ताक्षरी द्वारा दिनांक 05.12.2022 को सायं 05:00 बजे निविददाताओं के समक्ष खोली जायेगी। सारणी में उल्लिखित समस्त कार्य, 15 वें वित्त आयोग के कार्यो के अनुमोदन हेतु गठित जिला स्तरीय समिति से अनुमोदन प्राप्त होने की प्रत्याशा में आमंत्रित किये जा रहे है यदि जिला स्तरीय समिति द्वारा अनुमोदन प्राप्त नहीं होता है, तो उक्त कार्यो के बिलो का भुगतान नगर निधि में संचित कोष से किया जायेगा। अपरिहार्य परिस्थितियों में निविदायें निरस्त की जा सकती है। विवरण इस प्रकार है:-

क्र0 सं0	कार्य का नाम	अनुमानित लागत लाख रू0 में	जमानत की धनराशि	निविदा प्रपत्र का मूल्य	कार्य पूर्ण करने की निर्धारित अवधि
1	वार्ड नं0-08 में गाटा सं0- 22 (585/2) तालाब के पुररूद्धार का कार्य।	2.99	6000.00	350.00	02 माह
2	वार्ड नं0-12 इस्लामाबाद पं0 में गाटा सं0-292 धोबीपुरा तालाब के पुररूद्धार का कार्य।	4.98	10000.00	600.00	02 माह
3	वार्ड नं0-02 बम्हौरी में गाटा सं0-60 तालाब के पुररूद्धार का कार्य।	4.98	10000.00	600.00	02 माह
4	वार्ड नं0-02 बम्हौरी में गाटा सं0-61 के पुररूद्धार का कार्य।	4.92	10000.00	600.00	02 माह
5	वार्ड नं0-03 पुरवा में गाटा सं0- 657 वैष्णों मंदिर तालाब के पुररूद्धार का कार्य।	4.20	10000.00	600.00	02 माह
6	वार्ड नं0-01 इस्लामाबाद में गाटा सं0-430/994 नागरिक शक्ति तालाब के पुररूद्धार का कार्य।	4.55	10000.00	600.00	02 माह
7	वार्ड नं0-03 पुरवा में गाटा सं0-659 वैष्णों मन्दिर तालाब के पुररूद्धार का कार्य।	3.30	7000.00	400.00	02 माह

निविदा के सम्बन्ध में अन्य नियम व शर्ते कार्यालय से किसी भी कार्य दिवस में प्राप्त की जा सकती है।

अधिशासी अधिकारी
नगर पंचायत कदौरा
जनपद-जालौन

अध्यक्ष
नगर पंचायत कदौरा
जनपद-जालौन

True Copy

17

संख्या- 83 /नौ-5-2023-46सा/2022

Annexure-A/3

प्रेषक,

कल्याण बनर्जी,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा में,

राज्य मिशन निदेशक, अमृत-2.0,
नगरीय निकाय निदेशालय,
उ0प्र0 लखनऊ।

नगर विकास अनुभाग-5

लखनऊः दिनांक 13 जनवरी, 2023

विषयः- अमृत-2.0 योजनान्तर्गत अमृत सरोवरों के निर्माण के संबंध में।

महोदय,

कृपया उपर्युक्त विषय पर अवगत कराना है कि अमृत-2.0 योजना के अन्तर्गत Water body Rejuvenation/अमृत सरोवरो के निर्माण हेतु कुल 194 परियोजनाओं को Apex Committee, आवासन एवं शहरी कार्य मंत्रालय, भारत सरकार द्वारा स्वीकृति प्रदान की गई है। उक्त 194 परियोजनाओं में 32 प्रस्तावित अमृत सरोवर ऐसे हैं जिनका क्षेत्रफल 5 एकड़ अथवा अधिक है, उन 32 अमृत सरोवरों में से 08 प्रस्तावित अमृत सरोवर विभिन्न नगर निगमों में हैं। अतः अमृत-2.0 योजनान्तर्गत नगर निगम, नगर पालिका परिषद एवं नगर पंचायत में संचालित की जाने वाली Water body Rejuvenation/अमृत सरोवर की परियोजनाओं के नियमानुसार उत्कृष्ट गुणवत्तायुक्त एवं पारदर्शी प्रक्रिया से निर्माण एवं विकास हेतु निम्नवत् कार्यदायी संस्था नामित किया जाता है:-

(1) नगर निगमों की सीमा में प्रस्तावित अमृत सरोवरों के निर्माण कार्य हेतु संबंधित नगर निगम कार्यदायी संस्था होंगे।

(2) नगर पालिका परिषदों एवं नगर पंचायतों में स्थित 05.00 एकड़ से कम के प्रस्तावित अमृत सरोवरों के निर्माण हेतु संबंधित नगर पालिका परिषद/नगर पंचायत कार्यदायी संस्था होंगे।

(3) चूंकि 05 एकड क्षेत्रफल वाली कुछ बड़ी Water Bodies के Rejuvenation को Signature projects के रूप में विकसित किया जाना है। अतः नगर पालिका परिषदों एवं नगर पंचायतों में स्थित 05.00 एकड़ अथवा उससे अधिक के प्रस्तावित 24 अमृत सरोवरों में से 19 अमृत सरोवरों के निर्माण/विकास हेतु सी0एण्डडी0एस0, उ0प्र0 जल निगम (नगरीय) तथा 5 अमृत सरोवरों के निर्माण/विकास हेतु उ0प्र0 प्रोजेक्ट कारपोरेशन लिमिटेड निम्नवत् कार्यदायी संस्था नामित किया जाता है:-

क- सीएण्डडीएस, उ0प्र0 जल निगम (नगरीय)

S.NO	District/ ULB	Project title	Project description	Estimated project cost (₹ crore)	Area (in ACRE.)
1	2	3	4	5	6
1	ALIGARH/ BESWAN (NP)	Dharmidhar Sarovar	DEVOLOPMENT OF WATER BODY BY CONSTRUCTION OF PATHWAY AROUND POND , ARRANGEMENT OF SITTING, LIGHTING AND OTHER RELATED WORK INCLUDING AL WORK COMPLETE	2	6.650
2	AMBEDKAR NAGAR/ AKBARPUR (NPP)	Rejuvenation of Sjhauli Pond	This Pond at Malipur Road is situated at Sjhauli near Ram janki mandir lorepur with area of 3.275 hectare. Being near to the main malipur road after planned rejuvenation this pond will be great significance to the local and for	2.1	8.090

Akhilesh Kr Singh G.O.-2020-K.A.R.

			floating population too.		
3	AMROHA/ GAJRAULA (NPP)	Beautification work of Budhe Babu pond located in Moh Mayapuri.	Rejuvenation and Beautification work of Budhe Babu pond located in Moh Mayapuri in Nagar Palika Parishad Gajraula District Amroha Uttar Pradesh	2.25	5.000
4	AURAIYA/ AURAIYA (NPP)	Rejuvenation of satteswaer pond auraiya .	Rejuvenation of satteswaer pond by cleanig of pond, diversion of drain 1km,de-watering,dry stone pitching on ramp of pond ,human ghat, construction of inlet out let, plantation ,approch road sitting area and water recharge unit work in pond at nagar palika parishad auraiya.	2.4	7.120
5	AYODHYA/ Khirauni (Shuchittaganj) (NP)	AMRIT SAROVAR REJUNVENTION NAGAR PANCHAYAT KHIRAUNI	WATER BODY REJUNVENTION (AMRIT SAROVAR) IN NAGAR PANCHAYAT KHIRAUNI SUCHITAGANJ MAIN PURPOSE OF WATER REJUNVENTION IS CATCH THE WATER RAIN CONSERVE THE WATER THIS WATER BODY IS EXIST TO WARDKHIRAUNI NEAR JAWALA DEVI MANDIR NEAREST IN NH 27	1.92	6.250
6	BANDA/ ORAN (NP)	REJUVENATION OF TILHAR DEVI POND	POND EXCAVATION AND SHIFTING OF EXCAVATED CARGO, CONTRUCTION OF GHAT, PATHWAY , CHLD FRIENDLY EQUIPMENT AND LIGHTING ETC FOR REJUVENATION OF TILHAR DEVI POND.	1.25	9.430
7	BUDAUN/ UJHANI (NPP)	Sarovar	Development of of water bodies and wells, recycle/ reuse of treated used water, and rainwater harvesting by involving water body Under amrut sarovar IN NAGAR PALIKA PARISHAD UJHANI DISTRICT BUDAUN	2.25	9.280
8	BUDAUN/ DATAGANJ (NPP)	Amrit Sarowar	REJUVENATE BEAUTIFICATION AND Development of water bodies and wells, recycle/ reuse of treated used water, and rainwater harvesting by involving AMRUT SAROVAR OF PARA TALAB IN NAGAR PALIKA PARISHAD DATAGANJ DISTRICT BUDAUN.	2.25	5.720
9	BULANDSHAHA/ KHURJA (NPP)R	Rejuvenation of Landas Talab	Rejuvenation of Landas Talab On G.T. Road Near C. G. C. R. I. Ward No. 10 Moh. Murari Nagar Khurja Bulandshahr.	2.5	5.970
10	GHAZIABAD/ MODINAGAR (NPP)	Rejuvenation of Begamabad Budana Budana Pond	This site may be developed as recreational centre which has good potential and spread over 2.365 hectare of land in the town	1.32	5.840
11	JALAUN/ KOTRA (NP)	Rejuvenation of Amrut Sarovar	Increasement of rainwater catchment area, Rejuvenation of Pond, Development of Park, Padestrian Pathway, Beautification and Plantation, Construction of Bathing Ghat, Conservation of Ancient Monument	1.36	7.090
12	JALAUN/ KADAURA (NP)	Rejuvenation and beautification of Sadar Pond in Bazar NP Kadaura in distt. Jalaun.	Dislodging, Construction of Ram Ghat and Shyam Ghat, Pathway in interlocking work, Stone Pitching work, Electrification work, Boat and Stimers to fountain, Development of green land and plantation work	2.95	6.620
13	KANNAUJ/ CHHIBRAMAU (NPP)	rejuvenation of Gangeshwar Nath Talab	The talab is the primary source of groundwater recharge, however owing to fast urbanisation and population growth, people are increasingly discharging wastewater from surrounding dwellings, resulting in increased BOD, COD, and other wastewater concentrations. This has an impact on the lake and subsurface water quality, and the entire region has become a breeding ground for mosquitoes and other ailments. As a solution, rejuvenation and WTP will be used to improve the water quality of Talab. We want to create a distinct geometric pattern in the environment surrounding Talab by planting a huge number of native plants, paths, melodic water fountains, and solar lighting. Inserting materials, textures, lights, and a changing environment into a rectangular grid creates chances for seating, cycling, an open gym, and wall arts. As a result, this area will be used for gatherings, conversations, and recreational activities.	1.9	7.730
14	UNNAO/ RASULABAD_U (NP)	Construction and Beautification of Shekhna talaab in ward no 5 Atal Nagar at Nagar Panchayat Rasoolabaad Unnao	Fountain, Submersible Pump , Glow sign Board, Bench, Tree Guard, Interlock , 10 ft high black post, High mask light , Ladies & Gents Urinal, Boundary wall, Diversion Drain, Hume Pipe, Stair, Decoration lighting by stem post, Dirking water (RO, water cooler), Open gem, Strings	1.78	8.280

15	BANDA/ BANDA (NPP)	REJUVENATION OF CHHABI TALAB	POND EXCAVATION AND SHIFTING OF EXCAVATED CARGO, CONTRUCTION OF GHAT, PATHWAY , CHLD FRIENDLY EQUIPMENT AND LIGHTING ETC FOR REJUVENATION OF CHHABI TALAB	2.15	6.380
16	CHITRAKOOT/ MANIKPUR SARHAT (NP)	AMRIT SAROVAR REJUVENATION OF AMRIT SAROVARS IN NP MANIKPUR SARHAT	AMRIT SAROVAR REJUVENATION AT PURANA MANIKPUR TALAB GOVIND NAGAR NP MANIKPUR SARHAT POND IS EOCOLOGICALLY IN GOOD SHAPE NEAR BY B.R.C THE POUND IS USED FOR ANIMAL HUSBANDRY NEED SIMPLE CORRECTION IN THE ECOLOGICAL STATUS CAN TRANSFORM THE WATER INTO NEURO-IMMUNO BOOSTER FOR PLANT AND ANIMAL.	1.95	5.300
17	JALAUN/ ORAI (NPP)	Mahil Talab	De Silting, Drainage Channel, National Flag, Landscaping, RCC Benches, Lamp Posts, Pitching Work, Dustbins, LED High Mast Poles, Painting Work, Colorful Lights, Fountain, Children Play Area, Open Gym, Speaker & Public Address System, Murals, Rapairing of Ghats, Park Name LED Letters	1.5	7.410
18	JHANSI/ GURSARAI (NPP)	Rejuvenation of Mata Mandir Talab	To rehabilitates the lake and establish a recreational area along with the water bodies, which will be adequately walled to protect them from encroachment, as well as the water body's inlet and outlet. The creation of public spaces may be undertaken to ensure public visibility and vigilance to protect against encroachment or littering, as well as we want to develop a culture of walkability (pedestrian-friendly public space) and a comprehensive pedestrian-friendly space by creating public places that are taken to assure public eye and vigilance to protect against encroachment or throwing litter. This project aimed to create a fully pedestrian-friendly public space with public art ranging from wall paintings to stone murals. Art has become an integral part of the culture of this location. Different events that promote this culture are also living representations of it. In conjunction with SBM-Urban, public restrooms will be provided. Different environmentally sustainable materials, textures, lighting, and variations in the landscape enrich a rectangular grid to create chances for seating, cycling, open gym, and walls. The areas created as a result are ideal for gatherings, conversations, and other activities. Different environmentally sustainable materials, textures, lighting, and variations in the landscape enrich a rectangular grid to create chances for seating, cycling, open gym, and walls. The areas created as a result are ideal for gatherings, conversations, and other activities.	1.95	8.360
19	HAMIRPUR/ MAUDAHA (NPP)	AMRUT SAROVAR MEERA TALAB	AMRUT SAROVAR MEERA TALAB POND BEAUTIFICATION IN MEERA TALAN NEAR EID-GAH. THIS PROJECT HELPING TO PUBLIC HEALTH AND CHARGING FOR WATER LEVEL	0.7699	5.660

ख- उ0प्र0 प्रोजेक्ट कारपोरेशन लिमिटेड

S.NO	District/ ULB	Project title	Project description	Estimated project cost (₹ crore)	Area (in ACRE.)
1	2	3	4	5	6
1	BANDA/ BANDA (NPP)	REJUVENATION OF BABU SAHAB TALAB (KACHCHA TALAB)	DIGGING AND SHIFTING OF MALWA, CONSTRUCTION OF GHAT PATHWAY, LIGHTING, CHILD FRIENDLY EQUIPMENT, HARTICULTURE, AND BENCHES ETC FOR REJUVENATION OF BABU SAHAB TALAB.	2.25	7.390
2	CHITRAKOOT/	AMRIT SAROVAR	AMRIT SAROVAR REJUVENATION AT RANA TALAB	2	7.170

	CHITRAKOOT DHAM (KARWI) (NPP)	REJUVENATION OF AMAMRIT SAROVAR REJUVENATION AT RANA TALAB IN CHITRAKOOTDHAM. THIS POND IS EOCOLOGICALLY IN GOOD SHAPE NEAR BY REAGIOUS PLACE AND ON THE	IN CHITRAKOOTDHAM.THIS POND IS EOCOLOGICALLY IN GOOD SHAPE NEAR BY REAGIOUS PLACE AND ON THE WAY OF CHITRAKOOT. THE POUND IS USED FOR ANIMAL HUSBANDRY NEED SIMPLE CORRECTION IN THE ECOLOGICAL STATUS CAN TRANSFORM THE WATER INTO NEURO-IMMUNO BOOSTER FOR PLANT AND ANIMAL.		
3	JALAUN/ JALAUN (NPP)	BEAUTIFICATION OF PAKKA TALAB	The Pond is situated under mohalla murli manohar nagar palika parishad jalaun the pond is situatd in center of city. the pond is very old. this is a very famous pond in city.	0.55	8.000
4	RAMPUR/ BILASPUR (NPP)	rejuvenation of lake	Nagar Palika Parishad Bilaspur in proposed lake development and rejuvenation work at visharat nagar gata number 215 bilaspur distt rampur: comprising of - 1. Retaining Wall 2. Water body rejuvenation 3. boundary walls with gate 4. interlocking road 5. solar light and electrical work	6.41	2569893.700
5	RAMPUR/ RAMPUR (NPP)	Rejuvenation of Kashturba Gandhi Pakshi Vihar Lake to develop as Amrit Srover	This is under developed site. beautification work and rejuvenation work will done at that site for making an attractive tourist place.	1.6	9.880

2- इस संबंध में मुझे कहने का निदेश हुआ है कि कृपया उपरोक्तानुसार नामित कार्यदायी संस्थाओं को Water body Rejuvenation/अमृत सरोवरों के निर्माण/विकास की परियोजनाओं को निर्धारित समयावधि के अन्तर्गत पूर्ण किये जाने हेतु अपने स्तर से निर्देशित करने का कष्ट करें।

भवदीय,
13.01.2023
(कल्याण बनर्जी)
संयुक्त सचिव।

संख्या एवं दिनांक तदैव:-

प्रतिलिपि निम्नलिखित को सूचनार्थ एंव आवश्यक कार्यवाही हेतु प्रेषित:-

1- संबंधित नगर आयुक्त, उत्तर प्रदेश।
2- निदेशक, सी0एण्डडी0एस0, उ0प्र0 जल निगम (नगरीय), लखनऊ।
3- निदेशक, उत्तर प्रदेश प्रोजेक्ट कारपोरेशन लिमिटेड, लखनऊ।
4- संबंधित अधिशासी अधिकारी, नगर पालिका परिषद/नगर पंचायत, उत्तर प्रदेश।
5- गार्ड फाइल।

आज्ञा से,
13.01.2023
(कल्याण बनर्जी)
संयुक्त सचिव।

True Copy

21

Annexure-A/4

Water Bodies Rejuvenation/जलाशय

प्रेषक,

राज्य मिशन निदेशक (अमृत),
नगरीय प्रशिक्षण एवं शोध केन्द्र व स्थानीय निकाय निदेशालय,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

सेवा मे,

1. अधिशासी अधिकारी, नगर पालिका परिषद, अकबरपुर (अम्बेडकरनगर), गजरौला (अमरोहा), औरैया (औरैया), उझानी, दातागंज (बदायूँ), खुर्जा (बुलन्दशहर), मोदीनगर (गाजियाबाद), छिबरामऊ (कन्नौज), बांदा (बांदा), उरई, जालौन (जालौन), गुरसराय (झाँसी), मदौहा (हमीरपुर), चित्रकूटधाम कर्वी (चित्रकूट), बिलासपुर, रामपुर (रामपुर)।
2. अधिशासी अधिकारी, नगर पंचायत, नगर पंचायत बेरावां (अलीगढ़), खिरौनी (अयोध्या), ओरन (बांदा), कोटरा, कदौरा (जालौन), रसूलाबाद (उन्नाव), मनिकपुर सरहत (चित्रकूट)।

पत्रांक–एसएमएमयू/8265/ 1045 /2023 लखनऊः दिनांक 16 जनवरी, 2023

विषयः–AMRUT 2.0 योजनान्तर्गत अमृत सरोवरों के निर्माण के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक नगर विकास अनुभाग–5, उ0प्र0 शासन के शासनादेश संख्या–83/नौ–5–2023–46सा/2022 दिनांक 13 जनवरी, 2023 के क्रम में अवगत कराना है कि अमृत 2.0 के अन्तर्गत नगर पालिका परिषदों एवं नगर पंचायतों में स्थित 5 एकड़ अथवा उससे अधिक के स्वीकृत 24 अमृत सरोवरों (Water Bodies Rejuvenation) में से 19 अमृत सरोवरों (Water Bodies Rejuvenation) के निर्माण/विकास हेतु **सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय)** तथा 5 अमृत सरोवरों (Water Bodies Rejuvenation) के निर्माण/विकास हेतु **उत्तर प्रदेश प्रोजेक्ट कारपोरेशन लिमिटेड** को कार्यदायी संस्था नामित किया गया है।

अतः उक्त के क्रम में सम्बन्धित कार्यदायी संस्था से सम्पर्क स्थापित कर अपने निकाय में प्रस्तावित अमृत सरोवर (Water Body) का डी0पी0आर0 शीघ्र तैयार कराकर अधिकतम 1 सप्ताह के अन्दर राज्य निशन निदेशालय (अमृत) में प्रेषित कराना सुनिश्चित करें। Water Body का डी0पी0आर0 तैयार कराये जाने हेतु राज्य मिशन निदेशालय (अमृत) के पत्रांक–एसएमएमयू/8218/1045/2022 दिनांक 02 दिसम्बर, 2022 के द्वारा सामान्य दिशा–निर्देश निर्गत किया गया है। डी0पी0आर0 तैयार कराये जाने में उक्त दिशा–निर्देशों का स्थानीय आवश्यकतानुसार यथासम्भव अनुपालन कराया जाये। सुलभ सन्दर्भ हेतु सम्बन्धित पत्र की छायाप्रति संलग्न है।

संलग्नक :–उपरोक्तानुसार।

भवदीय,

16/01/2023

(पी0 के0 श्रीवास्तव)
अपर मिशन निदेशक (अमृत)।

प्रतिलिपि–

श्री यू0 के0 तायल, विशेषज्ञ, पी0डी0एम0सी0 को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

16/01/23

(पी0 के0 श्रीवास्तव)
अपर मिशन निदेशक (अमृत)।

Received by

22

Annexure-A/5

oject title: Rejuvenation and beautification of Sadar Pond in Bazar/NP Kadaura in distt. Jalaun.

oject description: Dislodging, Construction of Ram Ghat and Shyam Ghat, Pathway in interlocking work, Stone Pitching work, Electrification work, Boat and Stimera to fountain, Development of green land and plantation work

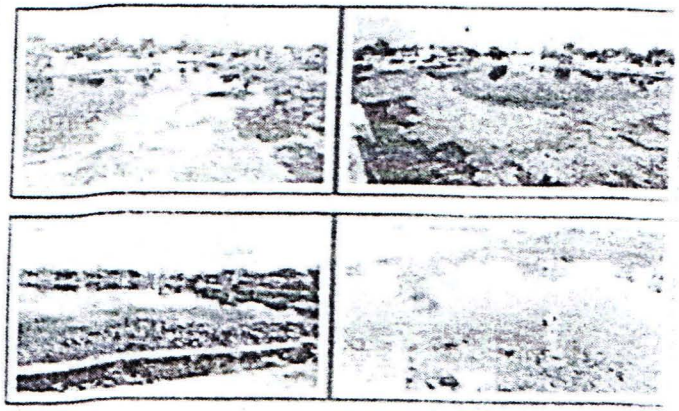
etails of Water Body being proposed for Rejuvenation

Name of the water body: Sadar Talab | Area (in sq.km.): 0.02679 | Latitude: 25.985061 | Longitude: 79.836294

Key Parameters of Water Body

Water Body Parameter	Existing Value	Target Value
Volume (Cubic Meter)	25500	55500
Biological oxygen demand (mg/L)	28	200
Chemical oxygen demand (mg/L)	96	200
Dissolved oxygen (mg/L)	2.10	7
Total dissolved solids (mg/L)	887	7000
Turbidity (NTU)	50	60

Water Body Images



Public space proposed to be developed around the water body: Yes (✓)

Any drain(s)/ sewer(s) being discharged into the Water body?: Yes (✓)

Can the rejuvenated water body become a source for water supply?: (✓)

Parameter	Existing Value	Target Value	body become a source of water supply?
Turbidity (NTU)	50	60	

23

Is the project DPR prepared? (Yes)

Project to be executed in PPP mode? (Yes)

Estimated DPR preparation date: 01-08-2022

Estimated project award date: 15-10-2022

Estimated project completion date: 16-10-2023

Estimated project cost (₹ crore): 2.95

Estimated O&M cost (₹ crore): 0.05

Funded through: Central Assistance | State Share | ULB Share | PPP | XV FC grants | Others (specify)

Project cost breakup (₹ crore)

	0.2100	0.59		0

O&M cost breakup (₹ crore)

0.0300	0.02		0

Land availability for the project: (•) Available ( ) To be acquired

Estimated cost of land committed for the project (₹ crore): 0

अधिशासी अधिकारी
नगर पंचायत - कठौंदा
जालौन (उ0प्र0)

04 S.no 22 2.51

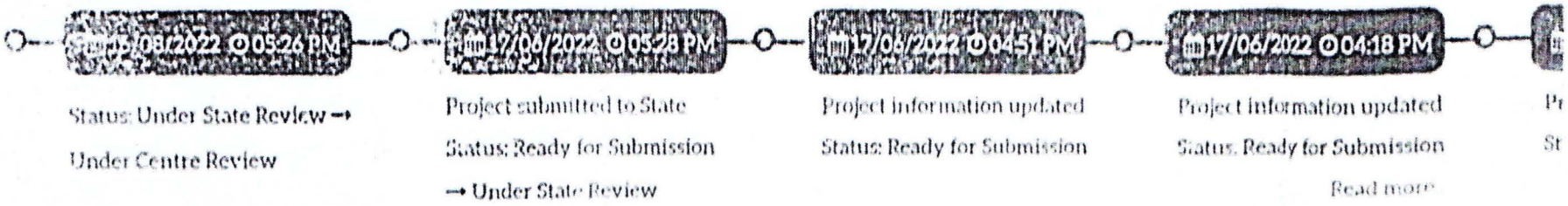
... करते हुए उसके चारों ओर बीटा का निर्माण किया जाना ...

24

☑ Estimated project cost excludes the cost of land acquisition, if any, for the project

☑ Estimated project cost includes the cost of 5 years of Operations & Maintenance (O&M) of project infrastructure

Project Changes History



25
Annexwie-A/6

कार्यालय नगर पंचायत कदौरा (जालौन)

पत्रांक :– मीमो /निर्माण वि0/2023–24 दिनांक :– 05.04.2023

अति अल्पकालीन निविदा सूचना

कार्यालय नगर पंचायत कदौरा (जालौन) निविदा सूचना के द्वारा "15वां वित्त आयोग" योजना के अंतर्गत निर्माण कार्य कराना चाहती है। जिस हेतु समस्त ठेकेदारो को सूचित किया जाता है कि निम्नलिखित कार्य हेतु शीलबन्द निविदायें दिनांक **12.04.2023 को समय 03:00 बजे अपरान्ह** तक जिलाधिकारी कार्यालय जालौन स्थान उरई में आमंत्रित की जाती है, जो अपर जिलाधिकारी कार्यालय के एल0बी0ए0 पटल पर रखी निविदा पेटिका में डाली जावेगी। जिनको उसी दिन उपस्थित/अनुपस्थित निविदाताओं के समक्ष उक्त स्थान पर **समय 04:00 बजे अपरान्ह** में अपर जिलाधिकारी महोदय जालौन स्थान उरई के समक्ष खोली जावेगी। निविदा प्रपत्रो की बिक्री प्रत्येक दिन दिनांक **11.04.2023** तक नगर पंचायत कदौरा (जालौन) में कार्यालय समय तक की जावेगी तथा **दिनांक 10.04.2023 को जिलाधिकारी कार्यालय जालौन स्थान उरई एल0बी0ए0 पटल पर विक्रय की जावेगी।** निविदा के साथ 02 प्रतिशत जमानत की धनराशि एफ0डी0आर0/सी0डी0आर0/एन0एस0सी0 जो अधिशाषी अधिकारी नगर पंचायत कदौरा (जालौन) के पदनाम से बंधक हो को बनवाकर टैण्डर के साथ संलग्न करना अनिवार्य होगा एवं निविदा स्वीकार होने पर 08 प्रतिशत जमानत धनराशि एफ0डी0आर0/सी0डी0आर0/एन0एस0सी0 जो अधिशाषी अधिकारी नगर पंचायत कदौरा (जालौन) के पदनाम से बंधक हो को बनवाकर कार्यालय में जमा करना होगा। अन्यथा की स्थिति में बिना जमानत की प्राप्त निविदाये स्वतः निरस्त समझी जावेगी। निविदा स्वीकृत/अस्वीकृत करने का पूर्ण अधिकार अधोहस्ताक्षरी को सुरक्षित रहेगा।

क्र0 सं0	निर्माण कार्य का नाम	आगणन धनराशि (लाख रू0में)	धरोहर धनराशि (2%)	निविदा मूल्य एवं 18% जी.एस.टी.	कार्य पूर्ण की अवधि
1	Handpump Spare parts	457946.00	9159	458 + 83 Total 541.00	90 दिन
2	वार्ड नं0 8 सीर में गाटा सं0 22(585/2) तालाब के खुदाई का कार्य।	149625.00	2993	150 + 28 Total 178.00	90 दिन
3	वार्ड नं0 12 इस्लामाबाद पं0 में गाटा सं0–292 धोबीपुरा तालाब के खुदाई का कार्य।	149625.00	2993	150 + 28 Total 178.00	90 दिन
4	वार्ड नं0 2 बम्हौरी में गाटा सं0–60 तालाब के खुदाई का कार्य।	149625.00	2993	150 + 28 Total 178.00	90 दिन
5	वार्ड नं0 2 बम्हौरी में गाटा सं0–61 तालाब के खुदाई का कार्य।	149625.00	2993	150 + 28 Total 178.00	90 दिन
6	वार्ड नं0 3 पुरवा में गाटा सं0–657 वैष्णों मंदिर तालाब के खुदाई का कार्य।	149625.00	2993	150 + 28 Total 178.00	90 दिन
7	वार्ड नं0 1 इस्लामाबाद में गाटा सं0–430/994 नागिन शक्ति तालाब के खुदाई का कार्य।	149625.00	2993	150 + 28 Total 178.00	90 दिन

26

कार्यालय नगर पंचायत कदौरा जालौन

26

संख्या–2268 / एम0सी0एस0 अधिशा0/ने0सू0 / 2023–24 दिनांक– 22 अगस्त 2023

–:अल्पकालीन निविदा सूचना:– Annexure-A/7

नगर पंचायत अधिनियम की धारा 305 (1) के अन्तर्गत प्रदत्त शक्तियों के अनुपालन में वर्ष 2022–23 की अवशेष राशि 2023–24 की अनुमानित राशि एवं 2023–24 में प्राप्त होने वाली धनराशि से नगर पंचायत कदौरा के अन्तर्गत निम्न कार्य कराये जाने हैं जिसके लिये इस निदेश से अनुमोदित ठेकेदारों से ही दिनांक 23/08/2023 को समय 2 बजे दिन तक मुहरबन्द निविदायें आमन्त्रित की जाती हैं। जो उसी दिन अपराह्न 2 बजे एकत्रित निविदा दाताओं के समक्ष खोली जायेंगी। कार्य संख्या 319/नौ–3–21– 45ब/21 नगर विकास अनुभाग–3 लखनऊ दिनांक 20 जून 2021 के अनुपालन में गठित स्थानीय निकाय समिति द्वारा अथवा जिलाधिकारी महोदय के स्तर से कराये जायेंगे। जो धनराशि निविदाकर्ता को दी जानी है दिनांक 02/09/2023 तक निविदाकर्ता नगर पंचायत कदौरा, एस्टेब्लिशमेन्ट अनुभाग कार्यालय एवं अन्य निविदाकर्ता कार्यालय में उपस्थित कर्मचारियों द्वारा निविदा स्वरूप की देखी जा सकेगी। अपने द्वारा भेजन व इसी प्रकार कार्यालय में किसी भी कार्य दिवस में देखी जा सकते हैं। 2 प्रतिशत धरोहर धनराशि किसान विकास पत्र या टी0डी0 रसीद आदि जो अधिकारी नगर पंचायत कदौरा के नाम से बैंक की भरी धनराशि के स्वीकार किये जायेंगे तथा बिना धरोहर धनराशि की निविदायें स्वीकार नहीं की जायेंगी। टेन्डर स्वीकृत/अस्वीकृत करने का अधिकार एक्जीक्यूटिव इन्जीनियर द्वारा निर्णय लिया जायेगा जो होगा। सिक्योरिटी अमाउन्ट एवं टी0डी0एस0 एवं अन्य कर की कटौती की जायेगी।

क्र स	कार्य का नाम व विवरण	आगणन की धनराशि	बिड सिक्योरिटी ई0एम0डी0	निविदा मूल्य जी0एस0टी0 सहित	कार्य अवधि
1	नगर पंचायत कदौरा मुख्य सड़क से लेकर ताजिया चुकानी के मैदान तक इन्टरलॉकिंग रोड व नाली निर्माण कार्य	981000.00	98100.00	1400.00	60 दिन
2	वार्ड नं0 9 चैलपुरा में मद्दा सद 946 बहरी तालाब के पुनरुद्धार का कार्य।	985000.00	98500.00	1400.00	60 दिन
3	वार्ड नं0 10 पुरानी कब्रगाह में मद्दा सद 331 ईदगाह तालाब के पुनरुद्धार का कार्य।	554000.00	55400.00	900.00	60 दिन
4	वार्ड नं0 1 इस्लामाबाद में जगनहा तालाब का पुनरुद्धार एवं मोक्ष घाट का निर्माण कार्य।	968000.00	96800.00	1400.00	60 दिन

नियम व शर्तें:–

1. शासनादेश सं0 809/नौ–3–207–249 ज/05 नगर निकाय अनुभाग–3 लखनऊ दिनांक 26 फरवरी 2007 के अनुसार ठेकेदार को स्वयं घोषणा–पत्र देना होगा।
2. निविदादाता को निविदा में रू0 100/– का स्टाम्प एवं 1/–रसौ0टी टिकट लगाकर हस्ताक्षर करके संलग्न करना होगा।
3. निविदा मूल्य पर नियमानुसार जी0एस0टी0 देय होगा।
4. श्रम कर 1 प्रतिशत देय होगा।

नोटः– अन्य नियम व शर्तें कार्यालय में देखी जा सकती हैं। जिसका अनुपालन करना अनिवार्य है।

अधिशासी अधिकारी
नगर पालिका परिषद कदौरा
जालौन

True Copy

अध्यक्ष
नगर पालिका परिषद कदौरा
जालौन

27

Annexure-A/8

विषयः– नगर पंचायत कदौरा जनपद जालौन में अवस्थित सदर तालाब नं0 586 एवं अन्य तालाबों के सम्बंध में मा0 राष्ट्रीय हरित न्यायाधिकरण के समक्ष ओ0ए0 सं0–41/2020(एम0ए0 नं0–43/2022) तथा ओ0ए0 नं0–94/2022 प्रस्तुत याचिकाओं के सम्बंध में अनुपालनात्मक स्थिति।

महोदय,

सादर अवगत कराना है कि मा0 राष्ट्रीय हरित न्यायाधिकरण के समक्ष नगर पंचायत कदौरा जनपद जालौन में अवस्थित सदर तालाब नं0–586 एवं अन्य तालाबों के सम्बंध में मा0 राष्ट्रीय हरित न्यायाधिकरण के समक्ष ओ0ए0 सं0–41/2020(एम0ए0 नं0–43/2022) तथा ओ0ए0 नं0–94/2022 प्रस्तुत याचिकाओं के सम्बंध में श्री पुष्पेन्द्र कुमार नि0मु0 बाजार कदौरा जनपद जालौन द्वारा पुनर विचार याचिका इस आशय से प्रस्तुत की है कि नगर पंचायत कदौरा एवं जिलाधिकारी जालौन द्वारा पूर्व सुनवाई तिथि 11.10.2022 को मा0 अधिकरण के समक्ष झूठे तथ्यों को दर्शाकर न्यायालय को गुमराह किया है।

उपरोक्त के सम्बंध में अवगत कराना है कि नगर पंचायत द्वारा सुनवाई तिथि 11.10.2022 को मा0 अधिकरण को वस्तु स्थिति से अवगत कराते हुए तालाबों के सम्बंध में कृत सुधारात्मक कार्यो का विवरण प्रस्तुत किया एवं आगामी समय में सुझाये गये उपायों के अनुसार कार्य कराने की प्रतिबद्धता जतायी गयी।

सुनवाई तिथि 11.10.2022 उपरान्त तत्कालीन अधिशासी अधिकारी श्री पवन किशोर मौर्य द्वारा सदर तालाब के अतिरिक्त अन्य सात तालाबों के संरक्षण यथा भूक्षेत्र चिन्हांकन कराते हुए कार्ययोजना बनाकर उपलब्ध 15वॉ वित्त आयोग की धनराशि से निविदायें आमंत्रित की गयी (निविदा सूचना संलग्न) एवं कार्य प्रारम्भ कराया गया जिनमें से चार तालाबों यथा तालाब नं0–586, 657, 659, 430/994 का भू–क्षेत्र बाउन्ड्रीवाल द्वारा सुरक्षित किया जा चुका है अवशेष तीन तालाब यथा 292/2, 60 एवं 61 पर अतिक्रमण होने के कारण पी0पी0 एक्ट में वाद योजित किये गये है जो कि विचाराधीन है (सूची संलग्न है)।

तत्कालीन अधिशासी अधिकारी द्वारा भारत सरकार की महत्वाकांक्षी जल संरक्षण योजना अमृत 2.0 में सदर तालाब के पुनरुद्धार कार्य हेतु ऑनलाइन पोर्टल पर स्टीमेटिड कॉस्ट 2.95 करोड़ अंकित करते हुए सूचनाए अंकित करायी गयी थी जिसे भारत सरकार द्वारा स्वीकृति प्रदान कर दी गयी थी।

अनुवर्ती अधिशासी अधिकारी राजीव कुमार द्वारा सदर तालाब की अमृत 2.0 योजनान्तर्गत स्वीकृत कार्ययोजना के सापेक्ष आर्किटेक्ट के माध्यम से कार्य कराने हेतु कार्यवाही की गयी इसी बीच शासनदेश संख्या–83/नौ–5–2023–46सा/2022 दिनांक 13 जनवरी, 2023 द्वारा पांच एकड़ से अधिक क्षेत्रफल वाले अमृत सरोवरों के निर्माण का कार्य सी0एण्ड डी0एस0 उ0प्र0(नगरीय) से कराने का निर्देश दिया गया ताकि बड़ी Water Bodies के Rejuvenation को Signature Project के रुप में विकसित किया जा सके, तद्क्रम में सम्बंधित विभाग द्वारा प्राविधानित व्यवस्थानुसार सदर तालाब का पुनरुद्धार किया जा रहा है, यहां यह भी संज्ञान में लाना उचित होगा कि तत्कालीन जिलाधिकारी महोदया द्वारा सदर तालाब में जिला खनिज फाउन्डेशन न्यास के अन्तर्गत स्वीकृत धनराशि से सुरक्षात्कम एवं सौन्दर्यीकरण के कार्य कराये जा चुके है।

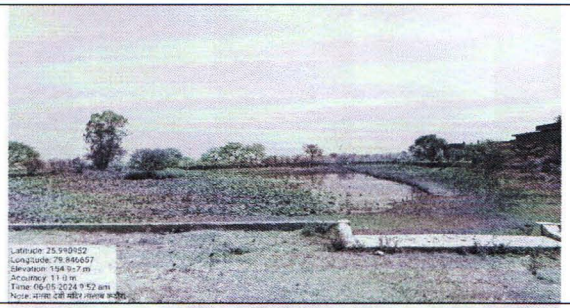
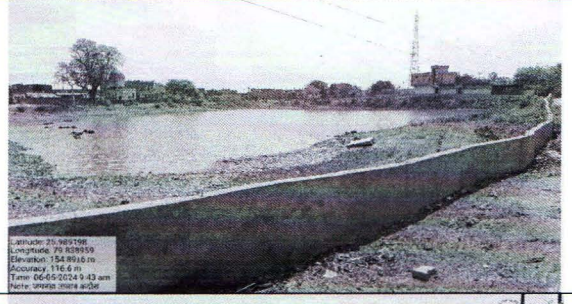
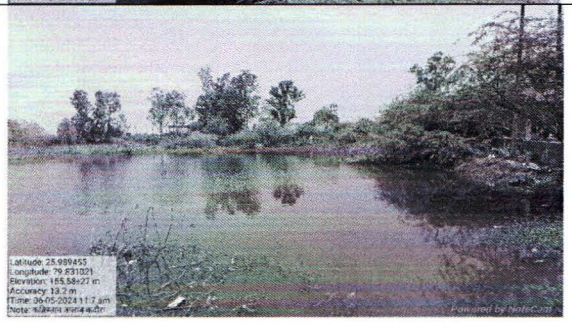
अतएव ओ0ए0 सं0–41/2020(एम0ए0 नं0–43/2022) जो सदर तालाब के प्रकरण से आच्छादित है नगर पंचायत कदौरा जालौन के सघन प्रयासों एवं शासन की जनसंरक्षण की महत्वाकांक्षी योजना अमृत 2.0 में शामिल होने से निकट भविष्य में पर्यावर्णीय मानकों के अनुरुप विकसित हो जायेगा, जिससे जहां पर्यावरण को लाभ होगा वहीं नगरीय जनता को स्वास्थ्य प्रद एवं मनोरंजक वातावरण प्राप्त हो सकेगा।

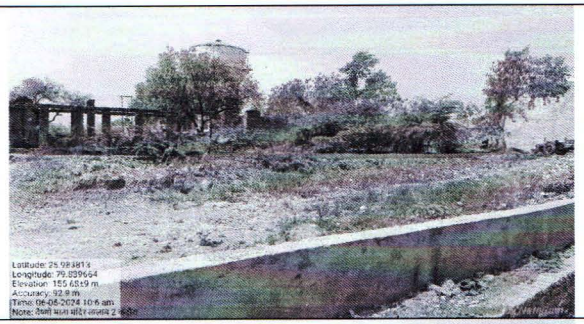
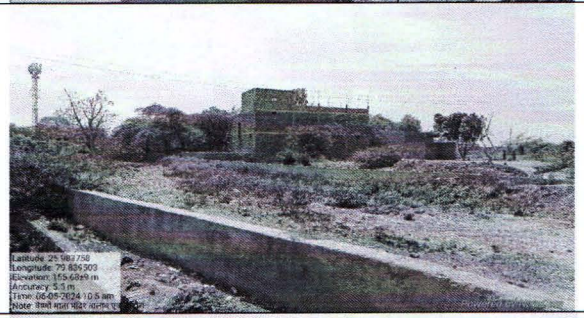
ओ0ए0 संख्या–94/2022 में जिन तालाबों के सम्बंध में याची द्वारा गलत बयानी करने का कथन किया गया है वह भी निराधार है। नगर पंचायत द्वारा जिन सात तालाबों के सीमांकन/बाउन्ड्रीवाल कार्य हेतु कार्ययोजना बनाय गयी थी उनमें से छः तालाबों यथा 22(585/2), 292/2, 60, 659, 657, 430/494 के खुदाई के कार्य की निविदायें दिनांक 05.04.2023 को आमंत्रित की गयी जिनमें से चार तालाबों के खुदाई का कार्य पूर्ण कर लिया गया है तीन तालाब पर अतिक्रमण के सम्बंध में पी0पी0टी0 में योजित वाद निर्णीत न होने से कार्य नही किया जा पा रहा है।

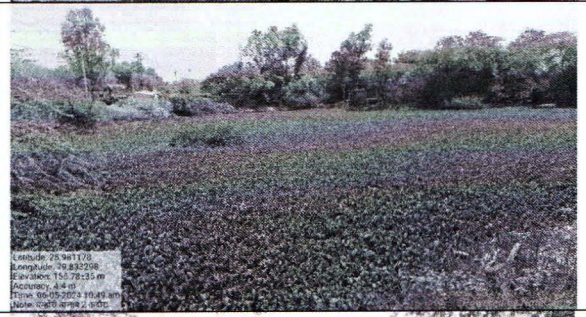
अवशेष तीन तालाब यथा 266 जगनहा, 311 कब्रिस्तान, 946 बहरी तालाब के पुनरुद्धार की कार्ययोजना पर कार्य करते हुए दिनांक 22 अगस्त, 2023 को निविदायें आमंत्रित करते हुए कार्य कराया जा रहा है जिसमें से दो तालाबों यथा 311 एवं 266 का कार्य पूर्ण किया जा चुका है एवं एक तालाब 946 बहरी का कार्य प्रारम्भ किया जाना है।

उपरोक्त से स्पष्ट होता है कि नगर पंचायत कदौरा द्वारा अत्यन्त अल्प वित्तीय संशाधनों से मा0 हरित न्यायाधिकरण के निर्देशों के अनुरुप कार्य कराया गया है एवं कुछ तालाबों पर पी0पी0टी0 एक्ट में योजित वादों का निर्णय आने के उपरान्त त्वरित गति से कार्य किया जायेगा।

शुलभ सन्दर्भ हेतु नगर पंचायत कदौरा जालौन में अवस्थित तालाबों का विवरण एवं कृत कार्यवाही निम्नवत है।

क्र. सं.	गाटा सं.	रकवा, हे0 में	तालाब का नाम	वार्ड / मुहल्ला	अभ्युक्ति	
1	112	0.785	उदई ताल / मंशादेवी मन्दिर के पास	इस्लामाबाद	पूर्ण सुरक्षित एवं सौन्दर्यीकरण कार्य कराया जा चुका है।	
2	586	2.679	सदर तालाब	बाजार	पूर्ण सुरक्षित एवं सौन्दर्यीकरण कार्य एवं भारत सरकार अमृत 2.0 क अन्तर्गत कार्य कराया जा रहा है।	
3	266	1.315	जगनहा तालाब / बड़ीमाता मन्दिर के पीछे	इस्लामाबाद	पूर्ण सुरक्षित एवं नगर पंचायत द्वारा पुनरुद्धार कार्य कराया जा चुका है।	
4	311	0.316	कब्रिस्तान के पास	ईदगाह	पूर्ण सुरक्षित एवं नगर पंचायत द्वारा पुनरुद्धार कार्य कराया जा चुका है।	

5	657	0.101	वैष्णोमाता मन्दिर के पास	पुरवा	पूर्ण सुरक्षित एवं नगर पंचायत द्वारा पुनरुद्धार कार्य कराया जा चुका है।	
6	659	0.101	वैष्णोमाता मन्दिर के पास	पुरवा	पूर्ण सुरक्षित एवं नगर पंचायत द्वारा पुनरुद्धार कार्य कराया जा चुका है।	
7	946	1.226	बहरी तालाब	चिलपुरा	पूर्ण सुरक्षित एवं नगर पंचायत द्वारा पुनरुद्धार कार्य कराया जा रहा है।	
8	430/994	0.130	नागिन शक्ति	इस्लामाबाद	पूर्ण सुरक्षित एवं नगर पंचायत द्वारा पुनरुद्धार कार्य कराया जा चुका है।	

9	585 / 2 (22)	0.235	—	हवेली	पूर्ण सुरक्षित एवं नगर पंचायत द्वारा पुनरुद्धार कार्य कराया जा चुका है।	
10	292 / 2	0.353		धोबीपुरा	02 अतिक्रमण है जिनके विरुद्ध पी0पी0 एक्ट में वाद दायर है। वाद निस्तारण उपरान्त प्राथमिकता के आधार पर कार्य कराया जायेगा। टेण्डर किया जा चुका है।	
11	60	0.474	—	बम्हौरी	14 अतिक्रमण है जिनके विरुद्ध पी0पी0 एक्ट में वाद दायर है। वाद निस्तारण उपरान्त प्राथमिकता के आधार पर कार्य कराया जायेगा। टेण्डर किया जा चुका है।	
12	61	0.069	—	बम्हौरी	09 अतिक्रमण है जिनके विरुद्ध पी0पी0 एक्ट में वाद दायर है। वाद निस्तारण उपरान्त प्राथमिकता के आधार पर कार्य कराया जायेगा। टेण्डर किया जा चुका है।	

13	566	0.611	खेरापति	पुरवा	नगर के मध्य आबादी में स्थित है जिस पर 35 अतिक्रमण है। जिनके विरुद्ध पी0पी0 एक्ट में वाद दायर है। वाद निस्तारण उपरान्त प्राथमिकता के आधार पर कार्य कराया जायेगा।	

अतः उक्त वादों की सुनवाई तिथि 20.05.2023 को तथ्यों को समाविष्ट करने का कष्ट करें।

True copy

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 11/2024 8/12/2024

IN

ORIGINAL APPLICATION NO. 94/2022 8/41/2020

Pushpendra Kumar .....Applicant

VERSUS

Nagar Panchayat Kadaura & Ors. ....Respondents

KNOW ALL to whom these present shall come that I/We Hemant Patel the above named Resp.NO.4 do hereby appoint:-

Mr. Shwetank Sailakwal
Mr. Narendra Kumar Srivastava
Advocates
B-3, 3rd floor, Opp. Kashmiri Park,
Jangpura Extension, New Delhi:- 110014
Mobile:- 9990803222
Email:- shwetanksailakwal@gmail.com

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 10th day of May 2024

Accepted subject to the terms of fees.

Advocate

Client

Reg. D. VP 10571/2003

उपजिलाधिकारी/अधिशासी अधिकारी
नगर पंचायत कदौरा जालौन
Resp. NO.4

33

Gmail

berendra negi <berendranegi51@gmail.com>

Service Proof

Compliance Affidavit on behalf of the Respondent in Compliance of Order dated 11.10.2022 in E.P./11-12/2024 Cause Titled Pushpendra Kumar -Vs.- Nagar panchayat Kadaura & Ors.,, NDOH:- 20/05/2024

1 message

berendra negi <berendranegi51@gmail.com> Mon, May 13, 2024 at 5:42 PM
To: ranjan kumar rai <advranjan.rai@gmail.com>

With Regards,

Berendra Singh Negi,
P.A. to:-
Mr. Shwetank Sailakwal
AOR, Supreme Court
Mob:- 9990803222
Email:- shwetanksailakwal@gmail.com

Office at:-
B-3, 3rd Floor,
Opp. Kashmiri Park,
Jangpura Ext.
N.D.-14
Mob No. 9870423671

Complaince Affidavit.pdf
16604K